

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1226  
ANSWERED ON:02.03.2006  
DEFENCE DEALS UNDER INFORMATION ACT  
Masood Shri Rasheed;Singh Shri Chandra Bhushan

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether information about the defence deals are disclosed under the 'Right to Information' Act;
- (b) if not, whether the Government is considering to bring the defence deals under the purview of "Right to Information" Act;
- (c) if so, the details thereof; and
- (d) the measures being taken by the Government to make defence deals transparent?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (c): The requests for information regarding defence deals are considered according to the provisions of the Right to Information Act.

(d) The defence deals are processed in accordance with the Defence Procurement Procedure (DPP), 2005, which is available on the Website of the Ministry of Defence. The Defence Procurement Procedure, 2005 has several provisions to ensure transparency.